

**The Uttarakhand Anti Littering and Anti Spitting (Amendment) Bill, 2022**

**[Uttarakhand Bill No.      of 2022]**

**A**

**Bill**

further to amend the Uttarakhand Anti Littering and Anti Spitting Act, 2016 ;

Be it enacted by the Uttarakhand State Legislature in the Seventy-third Year of the Republic of India as follows:-

**Short title and commencement** 1. (1) This Act may be called the Uttarakhand Anti Littering and Anti Spitting (Amendment) Act, 2022.

(2) It shall come into force at once.

**Amendment of section 9** 2. In section 9 of the Uttarakhand Anti Littering and Anti Spitting Act, 2016, sub-section (1) and (2) shall be substituted as follows, namely:-

“(1) Any person who contravenes any of the provisions of this Act commits an offence and shall on conviction, shall be punished with such fine, as determined by the State Government from time to time.

(2) In the case of a continuing offence, shall be punished with such fine, as determined by the State Government from time to time.”

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## **Statement of Objects and Reasons**

In order to improve the competitiveness of the economy and simplify the regulatory framework, an initiative has been taken by the Government of India to decriminalize the criminal provisions by identifying the provisions related to criminal procedures and imprisonment.

2. In view of the above, in section 9 of the Uttarakhand Anti Littering and Anti Spitting Act, 2016 the removal of the provisions related to imprisonment is inevitable.
3. The proposed bill fulfills the aforesaid objectives.

**(Prem Chand Aggarwal)**  
Minister